

**RAJASTHAN HIGH COURT, JODHPUR**

**ORDER**

No. 04/S.R.O./2018

Date : 01/06/2018

In exercise of the powers conferred by Sub-section (1) of Section 28 of the Right to Information Act, 2005 the Chief Justice of Rajasthan High Court (Competent Authority) hereby makes following amendments in "Rajasthan Right to Information (High Court and Subordinate Courts) Rules, 2006" as under:-

**1. Short Title and commencement.-** (1) These Rules shall be called "Rajasthan Right to Information (High Court and Subordinate Courts) (First Amendments) Rules, 2018.

(2) These amendments shall come into force from the date of their publication in the Official Gazette.

**2. Amendment in Rule 4.-** In Sub rule (1) of rule 4 following amendments shall be made :-

(i) the word and figure "Rs. 100" appearing in between the expression "name of Authorized Person" and expression "duly affixed on attached", shall be substituted by "Rs. 50".

(ii) Following first proviso shall be deleted:-

"Provided that where the information relates to tender document/bids quotation/business contract, the application fee shall be Rs. 500 per application."

(iii) The word "further" appearing in between the word "Provided" and words "that where" in the second proviso shall be deleted.

**3. Amendment in Rule 8. -** Following proviso of Sub rule (1) of Rule 8 shall be deleted:-

"Provided that, of the fee chargeable does not exceed Rs. 50/-, no amount shall be recovered and in other cases amount exceeding Rs. 50/- shall be chargeable."

**BY ORDER OF HON'BLE  
THE CHIEF JUSTICE,**

  
**(SATISH KUMAR SHARMA)  
REGISTRAR GENERAL**

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Date : 1/6/18

Copy forwarded to the :

- (1) Principal Secretary to Government, Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur with the request to kindly obtain the permission from the Bhasha Vibhag for publication of this Notification in English as usual and convey the same to the Superintendent Government Central Press, Jaipur under intimation to this office.
- (2) The Superintendent, Government Central Press Rajasthan, Jaipur for publication in the next issue of the Rajasthan Rajpatra. Exemption for publication of the Notification in Hindi is being obtained from the Bhasha Vibhag through the Law Secretary. A copy of such Gazette may kindly be sent to this office immediately.

  
3/15/18  
**REGISTRAR GENERAL**